

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 1
Service Tax Appeal No. 21451 of 2016

(Arising out of Order-in-Original No. 77/2010-ST dated 30.09.2010 passed by the Commissioner of Central Excise, Customs and Service Tax, Calicut, Kerala against Order-in-Appeal No. CAL-EXCUS-000-APP-35-16-17 dated 26.04.2016 passed by Commissioner of Central Excise, Customs and Service Tax (Appeals – II), Cochin)

**M/s. ISIT (International
Institute of Computer
Technology)**

Korambayil City Tower,
Central Junction,
Manjeri,
Malappuram District – 676 101.

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax,**

Calicut Commissionerate,
C.R. Building, Mananchira,
Kozhikode.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. K. Vishwanatha, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

DATE OF HEARING: 02.09.2024

DATE OF DECISION: 02.09.2024

The appeal is dismissed under SVLDRS Scheme. For order,
see order of date in Service Tax Appeal No. 21448 of 2016.

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**